

PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF
THE CREDITORS OF M/S SPARKSPELL HOMES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s Sparkspell Homes Private Limited
2.	Date of Incorporation of Corporate Debtor	May 30, 2013
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102UP2013PTC057336
5.	Address of the registered office and principal office (if any) of corporate debtor Address other than R/o where all or any books of account and papers are maintained	C-56, A/13, 2 nd Floor, Sector 62, Noida, Gautam Buddha Nagar UP 201307
6.	Insolvency commencement date in respect of corporate debtor	August 28, 2019 As per NCLT order dated 28.08.2019 in company petition No. (IB) No.-76/ALD/2019, (Order delivered on 29.08.2019)
7.	Estimated date of closure of insolvency resolution process	February 24, 2020 (180 th day from insolvency commencement date i.e August 28 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mohit Maheshwari Registration Number: IBB/PA-002/IP-N00528/2017-2018/11575
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: M-81, JalvayuVihar, Sector 29, Faridabad – 121008 Phone No: 9811840657 E-mail address: maheshwari_m2000@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above
11.	Last date for submission of claims	12 th September, 2019 (14 th day from date of receipt of order i.e August 29, 2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal, Allahabad has ordered the commencement of a corporate insolvency resolution process of the M/s Sparkspell Homes Private Limited on August 28, 2019 and the order was mailed to the Interim Resolution Professional on August 29, 2019.

The creditors of M/s Sparkspell Homes Private Limited, are hereby called upon to submit the claims with proofs on or before September 12, 2019 to the Interim Resolution Professional at the address mentioned against item 8 & 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



 Mohit Maheshwari
 Interim Resolution Professional

Reg. No.: IBB/PA-002/IP-N00528/2017-2018/11575

Date: 30/08/2019
 Place: Noida